

THE BIHAR AND ODISHA STATE AID TO INDUSTRIES (ODISHA AMENDMENT)  
ACT, 1943

(10<sup>th</sup> April 1943)

AN ACT TO AMEND THE BIHAR AND ODISHA  
STATE AID TO INDUSTRIES ACT, 1923, IN ITS  
APPLICATION TO THE PROVINCE OF ODISHA.

Preamble.

**W**HEREAS it is expedient to amend the Bihar and Orissa State Aid to Industries Act, 1923, in its application to the Province of Orissa in the manner hereinafter appearing ;

Bihar and  
Orissa Act  
VI of 1923.

It is hereby enacted as follows:—

Short title and  
commencement.

1. (1) This Act may be called the Bihar and Orissa State Aid to Industries (Orissa Amendment) Act, 1943.

(2) It shall come into force at once.

Amendment of  
section 7 of the  
Bihar and Orissa  
Act VI of 1923.

2. To sub-section (2) of section 7 of the Bihar and Orissa State Aid to Industries Act, 1923, the following proviso shall be added, namely :—

Bihar and  
Orissa Act  
VI of 1923.

“Provided that where the application is for State aid of an amount not exceeding Rs. 1,000, the Director may, if he thinks fit, instead of placing the application before a meeting of the Board, consult the members of the Board in such manner as may be prescribed, and in such a case, the application shall be disallowed if two-thirds of all the members of the Board advise its rejection.”

Insertion of new  
clause (aa) in  
section 32 of the  
Bihar and Orissa  
Act VI of 1923.

3. In section 32 of the said Act after clause (a) of sub-section (2) the following clause shall be inserted, namely :—

Bihar and  
Orissa Act  
VI of 1923.

“(aa) The manner of consulting the members of the Board in cases referred to in the proviso to sub-section (2) of section 7”.